

FOR IMMEDIATE RELEASE

**KARNATAKA STATE LEGAL SERVICES AUTHORITY,
BENGALURU**

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PRESS NOTE

“Access to justice for all” is the vision of Legal Services in India. Lok Adalats have become an important instrument for providing expedient access to justice.

In the year 2021 NALSA has scheduled 4 Mega Lok-Adalats. First Mega Lok Adalat of this year was organized on 27.3.2021. The Second Mega Lok Adalat of this year was organized on 14.8.2021. Since, the Government of Karnataka had imposed weekend curfew in 8 Districts namely, Dakshina Kannada, Kodagu, Mysuru, Chamarajanagar, Belagavi, Vijayapura, Bidar and Kalaburagi, KSLSA permitted those 8 Districts to arrange/continue Mega Lok Adalat also on 16.08.2021.

Date of Lok Adalat	No. of Benches	Total No. of cases settled	Total compensation paid	Total Fine and Penalty recovered
14-08-2021	943	3,88,981	907,65,59,025	25,75,03,546

On 14-08-2021, Mega Lok-Adalat was inaugurated by Hon'ble Sri Justice A.J. Sadashiva, Former Judge, High Court of Karnataka and First Executive Chairman of KSLSA at 10.30 a.m. and it was followed by virtual and physical Lok-Adalat throughout the State which continued till 5.30 p.m.

On **14.08.2021** in the Mega Lok Adalat **79,207** Pre Litigation Cases were taken up and **33,251** cases are disposed off ; **5,32,326** pending cases were taken up and **3,55,730** are disposed off. Totally **3,88,981** cases were settled in the Lok Adalat. So, it was a record breaking/grand settlement, giving huge relief to litigant public.

• **Disposal of Civil and Criminal Cases:**

Sl. No.	Particulars	Taken up for disposal	Disposed/ settled	Compensation/ Award/Amount Paid/ Determined (In Rupees)
1	Partition Suits	22047	2884	20,02,58,191
2	Ejectment Suits	674	45	49,81,000
3	Specific Performance Suits	5284	865	21,36,41,773
4	Final Decree Proceedings	2478	138	2,92,50,880
5	Execution Cases	15727	2434	82,77,97,554
6	LAC Execution Cases	4335	1028	100,57,22,864
7	Other Civil Cases	19022	2255	12,31,90,509
8	LAC Cases	2543	343	10,30,06,513
9	Motor Vehicles Act Cases	23757	6154	221,86,61,803
10	Matrimonial Disputes	9815	1166	318,68,045
11	Negotiable Instruments Act Cases	44977	7378	199,27,72,637
12	Criminal Compoundable cases	25405	10522	4,94,91,236

Total number of pending cases settled = **3,55,730**

Total number of Pre-litigation cases settled = **33,251**

Total Cases Settled = 3,88,981

I. Fine recovered and remitted to State Government = Rs. 25,75,03,546

II. Salary of Judges and Staff saved on account settlement in Lok Adalat = Rs. 152,19,26,202

Total Amount Saved = Rs. 177,94,29,748

HIGHLIGHTS OF MEGA LOK-ADALAT

- **Disposal of cases through virtual mode:**

Considering the pandemic situation, the Lok-Adalat sitting via virtual mode was encouraged. As per the statistics received from all District Legal Services Authorities, totally **4,213** Pre-Litigation Cases and **21,836** pending cases (**Total: 26,049**) were disposed off through virtual mode.

- **Encouraging re-union in matrimonial Cases:**

The DLSAs had impressed upon the conciliators to try for settlement of matrimonial cases. Totally 9,815 matrimonial cases were taken up and 1,166 cases are settled in this Lok Adalat. Out of 1,166 cases, as nearly as **74 couples** were reunited due to the conciliation at Mega Lok Adalat.

- 21 couples in Mysuru, 17 couples in Tumakuru, 8 couples in Bengaluru, 7 couples in Chikkamagalore, 6 couples in Kolar and many more who had filed divorce petition, restitution of conjugal rights got compromised their cases before Lok-Adalat and all of them have reunited.

- In one of the special case at Family Court of Mysuru, couple who had already annulled their marriage by decree of Court in a proceeding for maintenance under the advice of Lok Adalat conciliator agreed to remarry in the presence of Principal District Judge, Mysuru.

- **Disposal of Partition Suits:** Totally **2884** Partition suits were disposed off by way of settlement. This would ensure peace and tranquillity in the families.

- **Disposal of LAC Execution Cases:** Totally **1,028** LAC Execution Cases were settled in the Lok Adalat and settlement amount disbursed is **Rs. 100,57,22,864/-**.

- **MVC with highest Award amount:** In MVC No. 995/2021 on the file of 7th Addl. District Judge, Tumakuru after the intervention of Mega Lok Adalat, the insurance company agreed to pay compensation of **Rs.72,00,000/-** to the claimants. In MVC No.660/2019 on the file of Senior Civil Judge, Kunigal, the insurance company agreed to pay compensation of **Rs.62,50,000/-** to the claimants.
- **Disposal of Commercial Suits in Mega Lok Adalat:** Eight Commercial Courts at Bengaluru settled total **114** Commercial Suits and settlement amount is **Rs.111,17,24,939/-**.
- **Disposal of Old Cases:** The Conciliators have disposed off large number of old cases in this Mega Lok Adalat.

Hon'ble Sri Justice Abhay Sreeniwas Oka, Chief Justice, High Court of Karnataka & Patron-in-Chief, KSLSA, Hon'ble Sri Justice Aravind Kumar, Judge, High Court of Karnataka & Executive Chairman, KSLSA and Hon'ble Sri Justice Alok Aradhe, Judge, High Court of Karnataka & Chairman, HCLSC, KSLSA have appreciated the efforts put in by the stakeholders for the success of the Lok Adalat. They have expressed their gratitude for the cooperation extended by the Judicial Officers, Advocates, litigant public, insurance company officials, bank officials, Government Officials and also press and media.

Request to Media:

It is necessary to popularize the Lok Adalat movement for the greater benefit of litigant public. In this connection, the Legal Services Authorities of the State have taken the following unique steps :

- a. In the KSRTC bus tickets a message is printed informing regarding the Mega Lok Adalat scheduled on 14.08.2021.
- b. Lok Adalat banners were displayed in the LED Screens installed under Smart City Project.
- c. Telegram Group and Telegram Channel of KSLSA is created.

If the print and electronic media gives wide coverage to the Lok Adalat movement, many more litigant public will be surely benefited.
